

LOK SABHA
UNSTARRED QUESTION NO. 2300
TO BE ANSWERED ON 12 FEBRUARY 2026

COMPENSATION TO LAND LOSERS IN THE BARMER REFINERY PROJECT

2300. SHRI UMMEDA RAM BENIWAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has reviewed the status of compensation to land losers in the Barmer Refinery Project, if so, the details thereof along with the number of claimants and the total compensation disbursed so far; and
- (b) whether similar compensation frameworks exist for other industrial projects in the country, if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)

(a) & (b) The land for the Refinery Complex, Reservoirs (Nachna and Refinery), and Township of the HPCL Rajasthan Refinery Limited (HRRL) project has been taken from the Government of Rajasthan on a 99 years lease. For crude oil terminal (COT) at Mundra, Gujarat, land has been taken from private entity on a 30 years lease. The pipelines for HRRL project have been laid on Right of Use (RoU) basis which does not involve transfer of land ownership. One time compensation is given as per the provisions of the P&MP Act, 1962. As, there is no title transfer of land, the question of status of compensation for losing land does not arise.
